

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01534/2013

Dated Monday, the 29th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

1. All India Association of Clerical Employees
of Ordnance Factories, HVF Branch, Avadi,
Chennai 600054 Rep., by its
Chairman, Shri I.Ignatius Jeyakumar,
(Office Superintendent)
S/o. S.Innaci Muthu

2. Smt. V.Santhi,
W/o R.Raja,
Working as UDC,
Heavy Vehicles Factory,
Chennai 600 054. ... Applicant

By Advocate M/s Karthik Mukundan & Neelakantan

Vs.

1. Union of India, Rep., by
the Secretary to Govt.,
Department of Personnel & Training,
Ministry of Personnel & Public Grievances,
New Delhi 110 001.

2. Ordnance Factory Board, rep., by
its Chairman, 10-A, S.K.Bose Road,
Kolkatta 700 001.

3. Secretary to Government,
Ministry of Defence,
Department of Defence Production,
South Block, New Delhi 100 001.

4. The Secretary,
Ministry of Finance,
North Block, New Delhi 1. ... Respondents

By Advocate Mr.C.Kulanthaivel

ORDER

(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“(i)To direct the Respondents to fix the minimum pay in the Pay Band of Rs.5200-20200 with an increase of 103.93% from the minimum pay of the pre-revised pay scale for the post of LDC and UDC and further direct the respondents to fix the grade pay for LDCs and UDCs with an increase of 56.25% from the maximum of the pre-revised pay scale as was applied for fixing the minimum pay in the pay band and grade pay for the erstwhile Group D posts with effect from 01.01.2006 and further direct the respondents to disburse all arrears pursuant to such refixation and grant all other consequential benefits flowing therefrom and pass such further or other orders as may be deemed fit and proper.”

2. It is the contention of the counsel for the applicants that the 1st applicant association has made several representations dated 24.08.2009, 22.08.2012, 22.09.2012, 20.06.2013, 12.09.2013 for redressal of the grievances with regard to pay anomalies upon which no decision has been taken by the respondents. He states that a direction may be given by this Tribunal to take a conscious decision on the various representations dated 24.08.2009, 22.08.2012, 22.09.2012, 20.06.2013, 12.09.2013 by passing a detailed, reasoned and speaking order within a stipulated time.

3. Taking into consideration the submission made by the learned counsel for both sides, we feel it unnecessary to continue the OA. Accordingly, we direct the respondents to take a conscious decision on the representations of the 1st applicant association dated 24.08.2009, 22.08.2012, 22.09.2012, 20.06.2013, 12.09.2013 within two months from the date of receipt of certified copy of this order.

4. With the above direction the OA is disposed of. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

29.10 .2018

M.T.